

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1284
ANSWERED ON:16.11.2010
ENCROACHMENT ON NATIONAL HIGHWAYS
Gowda Shri D.B. Chandre

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the land owned by the National Highways Authority of India in different parts of the country has been illegally occupied by hospitals, malls, petrol pumps as well as other entities;
- (b) if so, the details thereof, State-wise;
- (c) whether any action has been taken by the Government to get the land vacated and also take action against persons including officers responsible for such illegal occupation of the land; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a) to (d) Land required for development of National Highways is acquired under provisions of the National Highways Act, 1956. As per Section 3F, Government is authorized to enter into land in respect of which 3D Notification has been issued, for commencement of Highway- construction activities. All entities remaining in occupation of the land after Issue of 3D(1) Notification are encroachments. Removal of occupants from the land is therefore, an ongoing process. As and when an encroachment or illegal occupation or non-eviction is reported, NHA's Project Directors are under instructions to immediately bring the same to notice of local District Administration for clearance of the encroachment. In case the problem is not resolved at the District level, NHA's Project Directors are required to bring the matter to the notice of higher authorities such as the High Powered Committee of the State Government.